

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 406
IB-851/ND/2020

IN THE MATTER OF:

Salom Electronics India LLP	...	Applicant
Versus		
Lava International Limited	...	Respondent

Order under Section 9 of IBC.

Order delivered on 04.04.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MR. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Khanna, Adv.
For the Respondent :

ORDER

Mr. Kunal Khanna, Learned Counsel for the petitioner appeared and stated that the matter has already been settled. The same is also confirmed by Learned Proxy-Counsel for the applicant. Learned Counsel for the petitioner wants to withdraw this application. In view of the statement made by Mr. Kunal Khanna, the present petition stands allowed and dismissed as withdrawn.

File be consigned to records.

-sd-

HEMANT KUMAR SARANGI
MEMBER (TECHNICAL)

MUKESH

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)